

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4326  
ANSWERED ON:20.04.2015  
INVESTMENT BY BRITISH PETROLEUM  
Pradhan Shri Nagendra Kumar;Singh Deo Shri Kalikesh Narayan

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government has received any request from British Petroleum for fuel retailing license in India;
- (b) if so, the criteria fixed by the Government to issue such license along with the action taken in this regard;
- (c) the details of investments made by British Petroleum/its joint venture, sector-wise;
- (d) whether the Government have received any request from British Petroleum for selling Aviation Turbine Fuel; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a)to (e) : An application for authorisation to market Aviation Turbine Fuel (ATF) was submitted to the Ministry of Petroleum and Natural Gas from BP Exploration (Alpha) Limited (BPXA), a wholly owned subsidiary of BP plc on 11th June, 2014 claiming investment of US\$477 million (including US\$ 259 million of Capex investment) and proposed investment of US\$2300 million.

To get marketing rights for transportation fuels, namely, Motor Spirit (MS), High Speed Diesel (HSD) and Aviation Turbine Fuel (ATF) applicant must meet the requirements as per Clause 3 of Marketing Resolution dated 8th March, 2002. The requirements interalia, include investment or proposed investment of Rs. 2000 crore in exploration or production, refining, pipelines or terminals leading to additionality to the existing assets and /or creation of new assets in the eligible activities.

With reference to this application dated 11th June, 2014, Directorate General of Hydrocarbons has reported that British Petroleum (BP) share of expenditure was US\$508 million between financial year 2011-12 and financial year 2013-14 of which the capital expenditure (Capex) component and operational expenditure (Opex) component is US\$171 million and US\$337 million respectively. This did not meet the joint requirements of the Clause 3(I) and 3(IV) of the Marketing Resolution dated 8th March, 2002, and thus the application dated 11.6.2014 was rejected.